

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VERTEBRAND CONSULTING AND SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vertebrand Consulting And Solutions Private Limited
2.	Date of incorporation of corporate debtor	8 th October 1999
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC-Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140KA1999PTC025824
5.	Address of the registered office and principal office (if any) of corporate debtor	No 209, 1st Floor, 1st AB Cross 2nd Main, Kasturinagar, Banaswadi, Bangalore North, Karnataka, India - 560043
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on 17 th October, 2024 (Copy of order received from NCLT by email on 18 th October, 2024)
7.	Estimated date of closure of insolvency resolution process	15 April, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sandeep Kumar Agrawal Registration No.: IBBI/IPA-001/IP-P01135/2018-2019/11828
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 523, Pocket – E, Mayur Vihar Phase -2, Delhi-110091 Email: ipsandeepagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 523, Pocket – E, Mayur Vihar Phase -2, Delhi-110091 Email: vcspl.cirp@gmail.com
11.	Last date for submission of claims	31 October, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Vertebrand Consulting And Solutions Private Limited** on **17.10.2024** (Copy of order received from NCLT by email on 18.10.2024).

The creditors of **Vertebrand Consulting And Solutions Private Limited**, are hereby called upon to submit their claims with proof on or before **31st October, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sandeep Kumar Agrawal
Interim Resolution Professional

In the matter of M/s. Vertebrand Consulting And Solutions Private Limited

IBBI Reg No.: IBBI/IPA-001/IP-P01135/2018-19/11828

Registered Address: 523, Mayur Vihar Phase-2, New Delhi - 110091

Email: ipsandeepagrawal@gmail.com

Date: 20.10.2024

Place: Bangalore